

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**Appeal No. 228 of 2012 & IA No. 366 of 2012,
IA No.367 of 2012 & IA No.372 of 2012**

Dated : 9th January, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**M/s Sagar Sugars & Allied Products Ltd. ...Appellant(s)
Versus
Transmission Corporation of Andhra Pradesh
Ltd. & Ors. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Raju Ramachandran, Sr. Adv.
Mr. A. Sashidharan
Mr. A. Venayagam Balan**

Counsel for the Respondent (s) : Mr. P. Shiva Rao for R-1 to R-5

ORDER

The Learned Senior Counsel for the Appellant as well as the Learned Counsel for the Respondents have finished their arguments. Written submissions have been filed by both the parties.

Now in respect of one another issue which has been raised by this Tribunal, the Learned Senior Counsel for the Appellant as well as the Learned Counsel for the Respondents want to file additional written notes. Accordingly, they are permitted to file their respective written notes on or before 17.1.2013.

Judgment is reserved.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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